

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:235
ANSWERED ON:04.12.2009
JUVENILE JUSTICE ACT,2000
Tarai Shri Bibhu Prasad

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) : whether the Juvenile Justice (Care and Protection of Children) Act, 2000 mandates the constitution of the Child Welfare Committees;
- (b) : if so, the number of such committees, set up, State/UT-wise;
- (c) : whether the Government proposes to amend the Act, in view of certain deficiencies noticed in the implementation of the Act; and
- (d) : if so, the action taken in the matter?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF LOK SABHA STARRED QUESTION NO.235 FOR 04.12.2009 BY SHRI BIBHU PRASAD TARAI REGARDING JUVENILE JUSTICE ACT, 2000

(a) & (b):The Juvenile Justice (Care and Protection of Children) Act, 2000 had been amended in 2006. It provides that the State Government may, within a period of one year from the date of commencement of the Juvenile Justice (Care and Protection of Children) Amendment Act, 2006 i.e. 23.08.2006, by notification in the Official Gazette, constitute for every district, one or more Child Welfare Committee for exercising the powers and discharge the duties conferred on such Committees in relation to child in need of care and protection under this Act. As per the information received in the Ministry of Women and Child Development from the State Governments/ UT Administrations, the number of Child Welfare Committees (CWCs) set up in the country, State-wise, is given at Annex-I.

(c) & (d): Certain deficiencies in the implementation of the Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006 have been brought to notice. These are under Inter-Ministerial consultations and based on the outcome, necessary amendments will be made in the Act.